

FORM A

PUBLIC ANNOUNCEMENT

**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)**

**FOR THE ATTENTION OF THE CREDITORS OF PILETECH INFRA PRIVATE
LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Piletech Infra Private Limited
2.	Date of incorporation of corporate debtor	04 th July, 2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45309MH2016PTC283208
5.	Address of the registered office and principal office (if any) of corporate debtor	106, CTS 1622, Willington Business Park, Ak Road, Andheri East Opp Honda Showroom, Mumbai – 400059
6.	Insolvency commencement date in respect of corporate debtor	16 th October, 2019 (Considering date of Order)
7.	Estimated date of closure of insolvency resolution process	13 th April, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Dipti Mehta Reg No: IBBI/IPA-002/IP-N00134/2017-18/10350
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address : 201-206, Shiv Smriti, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai – 400 018 E-mail : dipti@mehta-mehta.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address : 201-206, Shiv Smriti, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai – 400 018 E-mail : dipti@mehta-mehta.com
11.	Last date for submission of claims	30 th October, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink : http://www.ibbi.gov.in Physical Address : Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Piletech Infra Private Limited on 16th October, 2019.

The creditors of Piletech Infra Private Limited, are hereby called upon to submit their claims with proof on or before 30th October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



Dipti Mehta
Reg No: IBBI/IPA-002/IP-134/2017-18/10350
Date : 19th October, 2019
Place : Mumbai